

IndusInd Bank

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITOR

[UNDER REGULATION 8 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016]

Dated: 12.08.2020

From IndusInd Bank Limited, Registered Office at 2401, Gen. Thimmayya Road Cantonment, Pune, Maharashtra and branch office at C 201, 2nd Floor Business Square, Opp. Kanakiya Wall Street, Chakala Andheri East Mumbai 400 093.

To,

Mr. Mahesh Sureka
Insolvency Professional
173, Udyog Bhavan
Sonawala Road
Goregaon East
Mumbai 400 063

Ref: In the matter of M/s. MINESH PRINTS LIMITED.

Subject: Submission of Claim and Proof of Claim

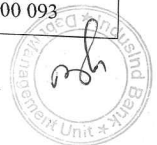
Dear Sir,

M/s IndusInd Bank Ltd. hereby submits its proof of claim in respect of the corporate insolvency resolution process in the case of M/s. Minesh Prints Limited. The details for the same are set out below:

| Relevant Particulars | | |
|----------------------|--|--|
| 1. | Name of the financial creditor | IndusInd Bank Limited |
| 2. | Identification number of financial creditor | U52190WB1986PTC041385 |
| 3. | Address and email address of financial creditor for correspondence | C 201, 2 nd Floor Business Square, Opp. Kanakiya Wall Street, Chakala Andheri East Mumbai 400 093 |

Business Square Office: IndusInd Bank Limited, C-201, 2nd Floor, Business Square, Chakala, Andheri (E), Mumbai 400 093, India. Tel: (4289) 42890209

Registered Office: 2401 Gen. Thimmayya Road, Pune 411 001, India
Tel.: (020) 2634 3201 Fax: (020) 2634 3241 Visit us at www.indusind.com
CIN: L65191PN1994PLC076333



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| | | Email: Ranjit.Dash@indusind.com |
| 4. | Total amount of claim | Rs.32, 84,514.38 /- as on 8 th August 2020. |
| 5. | Details of documents by reference to which the debt can be substantiated | Statement of accounts dated 8 th August 2020. |
| 6. | Details of how and when Debt incurred | Debt incurred on 24 th December 2018 upon availed of the Loan Facility by the Corporate Debtor Company. |
| 7. | Details of any mutual credit, mutual debts or other mutual dealings between the corporate debtor and creditor which may be set-off against the claim | N.A. |
| 8. | Details of any securities held the value of the security and the date of it was given | N.A. |
| 9. | Details of the bank account to which the amount of the claim or | Account No. 00073564614017 Bank: IndusInd Bank |



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| | any part thereof can be transferred pursuant to a resolution plan | Branch: Chennai IFSC CODE: INDB0000007 |
| 10. | List of documents attached to this proof of claim in order to prove the existence and non-payment of claim due to the operational creditor | 1. Copy of loan agreement 2. Statement of account dated 08.08.2020. |
| M/S INDUSIND BANK LIMITED (THROUGH ITS AUTHORIZED REPRESENTATIVE MD. RANJIT DASH) INDUSIND BANK, C 201 2 ND FLOOR BUSINESS SQUARE OPP. KANAKIYA WALL STREET, CHAKALA ANDHERI EAST MUMBAI 400 093 | | |

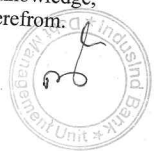
DECLARATION

I, Ranjit Dash S/o Mr. Sukanta Kishore Dash, aged about 38 Years, Authorized Representative of the Financial Creditor having its branch office at C 201 2nd floor Business Square Solitaire corporate Park Andheri (E) Mumbai 400 093, do hereby solemnly affirm and declare as under :-

1. That I am the Assistant Vice President- Legal of the Financial Creditor Company and I am well aware and conversant with the facts of the case.
2. M/s. Minesh Prints Limited the corporate debtor was actually indebted to M/s IndusInd Bank Ltd. to the sum of Rs.32, 84,514.38 /- as on 8th August 2020.
3. In respect of M/s IndusInd Bank Ltd. claim of the said sum or any part thereof, M/s IndusInd Bank Ltd. have relied on loan agreements.
4. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

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5. In respect of the said sum or any part thereof, neither M/s IndusInd Bank Ltd., nor any person, by M/s IndusInd Bank Ltd. order, to my knowledge or belief, for M/s IndusInd Bank Ltd. use, had or received any manner of satisfaction or security whatsoever.
6. M/s IndusInd Bank Ltd. is not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

Date: 12.08.2020

Place: Mumbai


(Mr. Ranjit Dash)


VERIFICATION:

I, Mr. Ranjit Dash, authorized representative of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 12th day of August 2020.


(Mr. Ranjit Dash)




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